<u>High Court of Judicature at Allahabad</u> <u>Lucknow Bench, Lucknow</u>

Roll of Advocates [Part-B] at Lucknow Bench

Notice(2)

Applications are invited from only those learned Advocates practising in the High Court at Lucknow Bench for inclusion in the Roll of Advocates [Part-B] at Lucknow Bench who have not yet been enrolled.

For being included in the Roll of Advocates [Part-B] at Lucknow Bench, the learned Advocates should submit their application in the prescribed proforma (either typed or downloaded from the Website of the Court) along with attested copy of their registration certificate of Bar Council, proof of residence and office which should be in the municipal limits of the city of Lucknow (Ration Card, Electricity / Telephone Bill, Driving License, Voter-id-card, Aadhar (UID), Passport, Passbook of Bank), proof of practice and two passport size coloured photographs (one self-attested photograph be affixed on the application itself) at counters earmarked for the purpose in the Fresh Filing Centre from July 01, 2013 to July 15, 2013 from 10:00 AM to 03:00 PM.

The Advocates who had earlier submitted their application for registration on the Roll of Advocates but their names are not shown in the Roll of Advocates [Part-B], as well as in the first list of defective application which are available on the official website of Allahabad High Court and the Advocates who have submitted the applications after 30.05.2012 but their application are not on the prescribed format or lacking required documents etc. for the said purpose, are also required to submit their application again afresh in the prescribed proforma fulfilling the abovementioned requirements for enrollment on the Roll of Advocates, [Part-B].

Registrar 29.06.2013